
(2023) 06 UK CK 0021

In the Uttarakhand High Court

Case No : First Bail Application No. 1079 Of 2023

Akash Gangwar @ Motu

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

Date of Decision : 09-06-2023

Acts Referred:

Narcotic Drugs And Psychotropic Substances Act, 1985 — Section 8, 21

Citation : (2023) 06 UK CK 0021

Hon'ble Judges : Vivek Bharti Sharma, J

Bench : Single Bench

Advocate : Vikas Kumar Guglani, Manisha Rana Singh, Shiwali Joshi

Final Decision : Allowed

Judgement

Vivek Bharti Sharma, J

1. Applicant Akash Gangwar @ Motu, who is in judicial custody in Case Crime/ F.I.R. No. 114 of 2023, under Sections 8/21 of the Narcotic Drugs and Psychotropic Substances Act, 1985, Police Station Transit Camp, District Udham Singh Nagar has sought her release on bail.

2. Heard learned counsel for the parties and perused the record available on file.

3. Learned counsel for the applicant would submit that the allegation against the applicant/accused is that the contraband (smack) 12.81 grams has been recovered from the possession of the applicant which is much below than the commercial quantity. He would further submit that the applicant is an innocent person; that, he has no previous criminal history; that, he is languishing in jail since 07.04.2023; that, there is no independent eye witness of the alleged recovery; that, he has falsely been implicated in the instant crime, thus, no purpose would be served by keeping the applicant behind the bars as the trial is likely to take long time.

4. Ms. Manisha Rana Singh, A.G.A. vehemently opposed the bail application,

however, she admitted at Bar that the quantity of the alleged contraband recovered from the applicant is much below the commercial quantity.

5. In view of the above, but, without expressing any opinion on the merits of the case, this Court is of the view that it is a case for bail.

6. Accordingly, the bail application is allowed.

7. Let the applicant be released on bail, on furnishing bail bond with two sureties in the amount of Rs. 40,000/- and personal bond in the like amount to the satisfaction of the court concerned.